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Title: Need to regularize the adhoc employees of IOCL, Paradip.

DR. KULMANI SAMAL (JAGATSINGHPUR): On 23 November, 2015, Indian Oil Corporation Limited (IOCL) through their advertisement invited applications for proposed recruitment in various posts including the Junior Office Assistants without regularizing the services of adhoc employees, who were recruited on the basis of their displacement due to establishment of IOCL in Paradip, Odisha. It has also not been mentioned in the advertisement about the quota supposed to be reserved for displaced families as well as for those who are already continuing in the post of Office Assistants and other technical jobs on adhoc basis. The most important point is that in some of the cases the employees recruited on adhoc basis have been imparted required training for the purpose by the IOCL Authority and they also fulfill all other criteria except the upper age limit. As per the said advertisement of IOCL, they are not eligible to apply for the post from the view point of age limit as they are already in those posts on adhoc basis for the last seven to eight years. So, a sense of insecurity has gripped the adhoc employees. Hence, it is necessary to address their grievances as per the MoU signed between IOCL and Government of Odisha.

Therefore, I urge upon the Minister of Petroleum and Natural Gas to order the IOCL authorities to regularize first the adhoc employees recruited on the basis of their displacement because of IOCL establishment and then recruit as per the advertisement.